

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SINGLE PRINCIPAL BENCH

ITEM No. 115
TA (IBC)- 02(PB)/2024

IN THE MATTER OF:

CM Smith & Sons Limited Through its Promoter & Petitioner/Applicant
Shareholder Shri Ratilal Smith

Vs.

HAQ Steels Private Limited Respondent

Order under Rule 16(d) of NCLT, 2016

Order delivered on 26.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv. Monaal Davawala
For the Respondent : Appearance not marked

ORDER

Ivn. P- 66/2023 & IA-1084/2024

Mr. Monaal Davawala, Ld. Counsel for the Applicant appears through VC.

Mr. Bhavik Nagore, Ld. Counsel for the Respondent appears through VC but his audio-video connectivity is poor and he is also not properly dressed.

In view of same, list the matter again **on 17.05.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT